

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(PIL) No. 4951 of 2023

Court on its own motion

Versus

The State of Jharkhand & Ors. Respondents

With

W.P.(PIL) No. 2599 of 2013, W.P.(PIL) No. 2466 of 2015, W.P.(PIL) No. 6882 of 2016, W.P.(PIL) No. 2543 of 2022, W.P.(PIL) No. 2798 of 2022

CORAM: HON'BLE THE ACTING CHIEF JUSTICE
HON'BLE MR. JUSTICE ARUN KUMAR RAI

For the State	:Mr. Piyush Chitresh, A.C to A.G.
For the J.P.S.C./ J.S.S.C.	:Mr. Sanjoy Piprawall, Adv. :Mr. Prince Kumar, Adv.
For the NHAI	:Mrs. Sweety Topno, Adv. :Mr. Amrit Raj Kisku, Adv.
For the Intervener (JHALSA)	:Mr. Atanu Banerjee, Adv.

Order No.09/ Dated 27th August, 2024

I.A. No. 9010 of 2024

1. The interlocutory application has been filed by the Jharkhand State Legal Services Authority (JHALSA) to implead as party respondents in the instant matter.
2. The issue which has been raised regarding the construction of the building for Jharkhand State Legal Services Authority (JHALSA), for which the chunk of land has been provided, just adjacent to the new Jharkhand High Court building.
3. The land was provided in order to meet out the statutory command as provided under Legal Services Authority Act, 1987.
4. It has been submitted by Mr. Atanu Banerjee, learned counsel that the Building Construction Department (BCD) has approved the plan/DPR for construction of new office

building of JHALSA, which was shared with the State Government vide its letter dated 31.08.2018.

5. The aforesaid project initially was estimated to incur the cost of Rs. 48,90,20,000, for which the sanction has been granted but subsequently it was modified for technical approval for Rs. 57,19,71,700 in the year 2023.
6. It has been submitted that due to delay in approval of sanction of the project by the State Government, the cost from Rs. 48,90,20,000 has been escalated to the tune of Rs. 57,19,71,700 i.e., due to delay of five years for the approval by the State Government, as sixth year is running.
7. Mr. Piyush Chitresh, learned A.C. to A.G. has submitted that he will seek instruction and file affidavit, since, copy of the same has been served today.
8. The response of the interlocutory application be filed on or before the next date of hearing.

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9. Mr. Sumeet Gadodia learned counsel appearing for the High Court has filed an affidavit dated 27.08.2024 which has already been served upon the learned State counsel.
10. The aforesaid affidavit has been taken on record by this Court.
11. It has further been submitted that one affidavit needs to be filed by the State for answering the requirements as per the direction passed by the Hon'ble Apex Court in the case of **Malik Mazhar Sultan & Anr. V. U.P. Public Service Commission through its Secretary & Ors. in Civil Appeal No. 1867 of 2006.**
12. Mr. Piyush Chitresh, learned A.C. to A.G. has submitted that the updated status of all the issues which have been brought

on record by way of an affidavit dated 27.08.2024 filed on behalf of the High Court will be apprised by seeking appropriate instruction by filing an affidavit.

13. Mr. Anil Kumar, learned Additional Solicitor General of India is also directed to seek instruction regarding the allocation of fund, issued for the development of the infrastructure of judicial system in the State of Jharkhand.
14. Mr. Rajendra Krishna, learned Chairman, State Bar Council appearing in W.P. (PIL) 6882/2016 has orally submitted the instance of the Bar Bhawan which is to be constructed in the Chatra, Judgeship but very surprisingly there is no separate common room and washrooms for lady advocates and the litigants i.e. for both male and female.
15. He further submitted that the same will be brought on record by way of an affidavit.
16. This Court, considering the aforesaid facts, is of view that the overall issues of common room/washrooms for the ladies advocates/litigants i.e. for male and female, separately, are required to be there in each and every Judgeship of the State of Jharkhand.
17. Accordingly, let response of the affidavit filed by the High Court to be filed on or before the next date of hearing.
18. Let these matters be posted on 03rdSeptember, 2024.

(Sujit Narayan Prasad, ACJ.)

(Arun Kumar Rai, J.)